

ITEM NO.23

COURT NO.8

SECTION III

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 6470/2022  
[Arising out of impugned final judgment and order dated 20-01-2022  
in TA No. 299/2021 passed by the High Court of Gujarat at  
Ahmedabad]

GASTRADE INTERNATIONAL

Petitioner(s)

VERSUS

COMMISSIONER OF CUSTOMS, KANDLA

Respondent(s)

([TO BE TAKEN UP IMMEDIATELY AFTER FRESH CASES, IF ANY])

FOR ADMISSION and I.R. and IA No.53158/2022-EXEMPTION FROM FILING  
C/C OF THE IMPUGNED JUDGMENT )

WITH

SLP(C) No. 6472/2022 (III)

(FOR ADMISSION and I.R. and IA No.53169/2022-EXEMPTION FROM FILING  
C/C OF THE IMPUGNED JUDGMENT)

Diary No(s). 32623/2024 (III)

(IA No.178882/2024-CONDONATION OF DELAY IN FILING and IA

No.178877/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 19-11-2024 This petition was called on for hearing today.

CORAM : HON'BLE MRS. JUSTICE B.V. NAGARATHNA

HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) Mr. Arvind P. Datar, Sr. Adv.  
Mr. S. Jaikumar, Adv.  
Mr. Kartik Jindal, Adv.  
Mr. Anant Gautam, Adv.  
Mr. Aashdeep Kaur, Adv.  
Mr. Rajesh Kumar Gautam, AOR

For Respondent(s) Mr. N.Venkataraman, A.S.G.  
Mr. Gurmeet Singh Makker, AOR  
Mr. Rupesh Kumar, Sr. Adv.  
Mr. Adit Khorana, Adv.  
Ms. Aakanksha Kaul, Adv.  
Mr. Udai Khanna, Adv.  
Mr. Navanjay Mahapatra, Adv.

Mr. Mukesh Kumar Maroria, AOR

UPON hearing the counsel the Court made the following

O R D E R

List on 03.12.2024.

To be taken up immediately after the fresh cases are  
heard.

(NEETU SACHDEVA)  
ASTT. REGISTRAR-cum-PS

(DIVYA BABBAR)  
COURT MASTER (NSH)

